

1

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

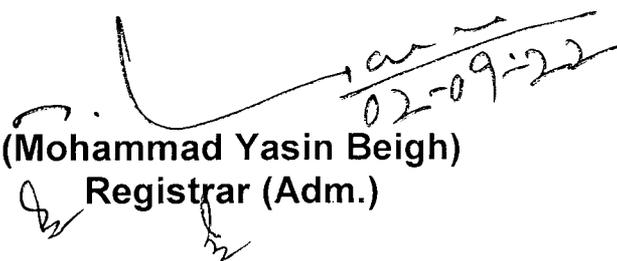
No: 1095 of 2022 - /RG/LP Dated: 05-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. M. Haseeb Shah Banday
S/O Abdul Quyoom Shah Banday
R/O 31, New Colony Nigeen, Mirzabagh, Hazratbal, Srinagar

vide Notification No. 86 dated 22-10-2020 has been declared as Absolute/Final after condonation of delay.

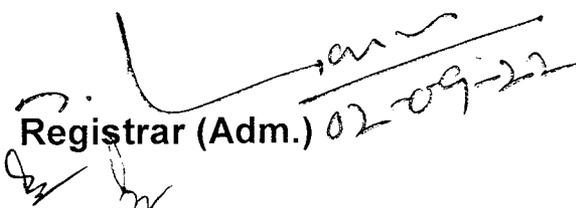
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28758-65- /RG/LP Dated: 05-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. M. Haseeb Shah Banday, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

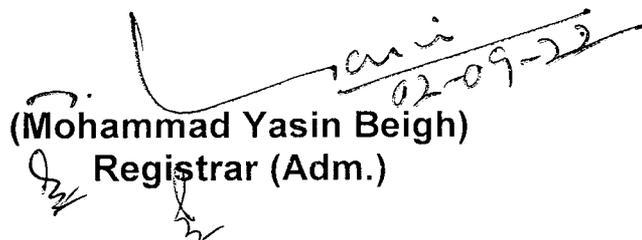
No: 1096 of 2022 -/RG/LP Dated: 05-09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Basit Ali Dar
S/O Gh. Rasool Dar
R/O Pallar, Dar Mohalla, Tehsil & District Budgam

vide Notification No. 73 dated 22-10-2020 has been declared as Absolute/Final after condonation of delay.

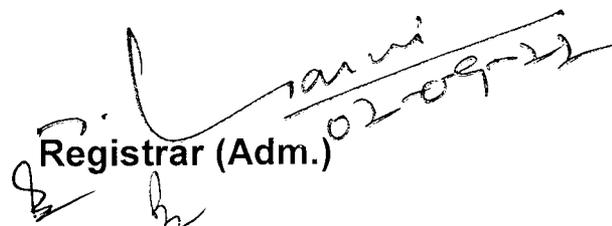
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28766-73- /RG/LP Dated: 05-09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Ali Dar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1097 of 2022- /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shakir Ah. Lone
S/O MohdShafi Lone
R/O Hanjan, District Kulgam

vide Notification No. 35 dated 15-09-2020 has been declared as Absolute/Final after condonation of delay.

By Order

Yasin
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28774-81- /RG/LP Dated: 05-09-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakir Ah. Lone, Advocate**
.....for information and necessary action.

Yasin
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

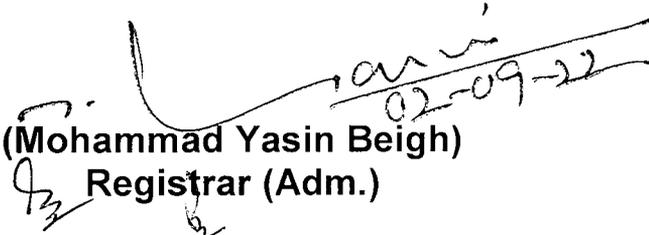
No: 1098962-22 - /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Faizana Farooq
D/O Farooq Ahmad Chadoo
R/O Chattabal, Bagyas, District Srinagar

vide Notification No. 33 dated 15-09-2022 has been declared as Absolute/Final after condonation of delay.

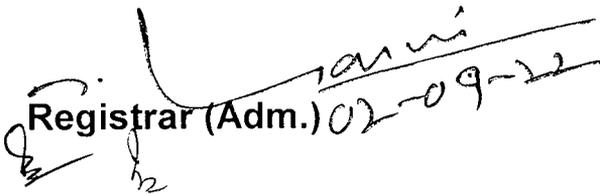
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28784-91/RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faizana Farooq**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

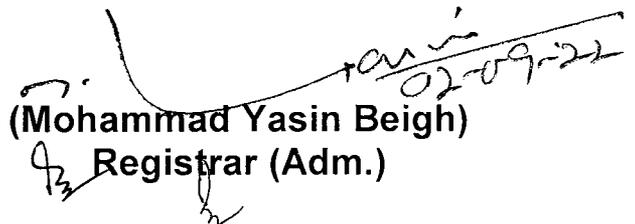
No: 1099 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soliheen Noor
D/O Noor Mohd Pampori
R/O Zaldagar, District Srinagar

vide Notification No. 599 dated 08-08-2018 has been declared as Absolute/Final after condonation of delay.

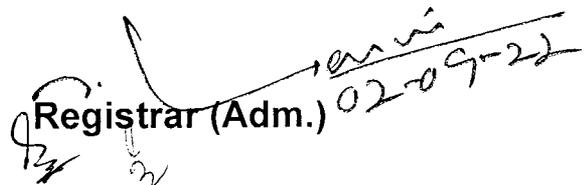
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28792-99 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soliheen Noor**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1100 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zainab Nazir
D/O Nazir Ahmad Jan
R/O Hubbie Colony, Lal Bazar, District Srinagar

vide Notification No. 619 dated 08-08-2018 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28807-13 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainab Nazir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1101af/2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Wajida Naseem
D/O Choudhary Haq Nawaz
R/O Kahara, District Doda
A/P Mominabad, Near Jalalabad Chowk, Bathindi, Jammu.

vide Notification No. 1703 dated 30-03-2019 has been declared as Absolute/Final after condonation of delay.

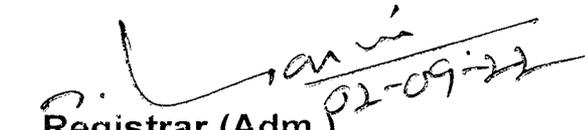
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28814-20 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Wajida Naseem**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

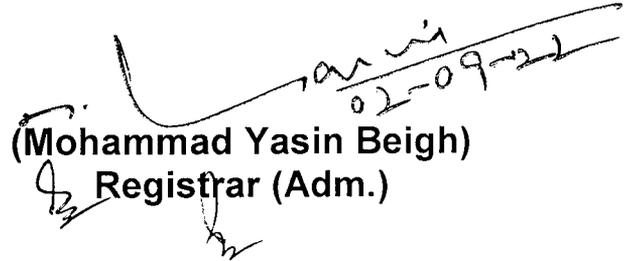
No: 1102 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dheeraj Kundal
S/O Sham Lal
R/O Bharnara, Majalta, District Udhampur

vide Notification No. 1665 dated 29-03-2019 has been declared as Absolute/Final after condonation of delay.

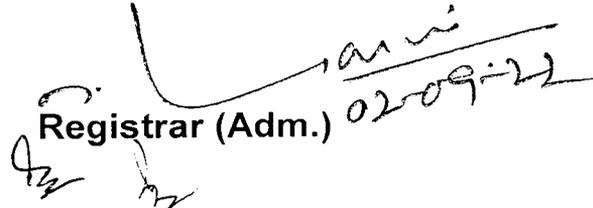
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28821-26 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Kundal**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

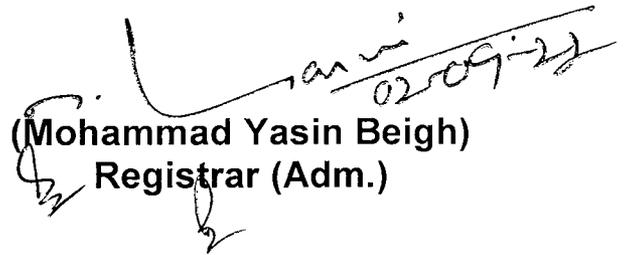
No: 1103/2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Davood Satar Sofi
S/O Abdul Satar Sofi
R/O Kultura, Sofi Mohalla, Tehsil Langate, District Kupwara

vide Notification No. 1585 dated 10-03-2020 has been declared as Absolute/Final after condonation of delay.

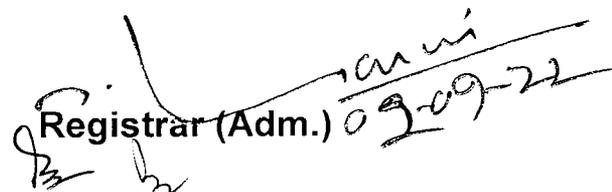
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28827-33 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Davood Satar Sofi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 09-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1104 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fasil Nabi
S/O Gh Nabi Lone
R/O Aloosa, Kralpora, District Kupwara

vide Notification No. 75 dated 22-10-2020 has been declared as Absolute/Final after condonation of delay.

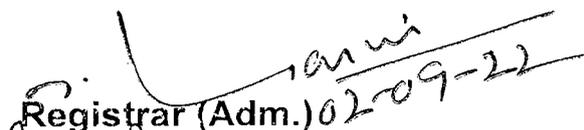
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28834-40/RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fasil Nabi**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1105 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Sambyal
D/O Jagdeep Singh
R/O Ward No.16, Mandi Pashwallian Tehsil & Distt. Samba

vide Notification No. 1628 dated 12-03-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. L. Yasin
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28841-47 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Sambyal, Advocate**
.....for information and necessary action.

M. L. Yasin
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

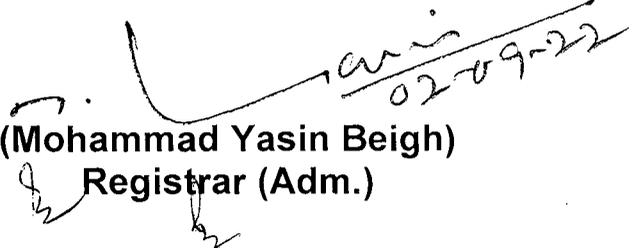
No: 1106 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzma Muzafer
D/O Muzafer Ahmad Mir
R/O Rajpora, Qazi Mohalla, Tehsil Rajpora, District Pulwama

vide Notification No. 962 dated 22-11-2019 has been declared as Absolute/Final after condonation of delay.

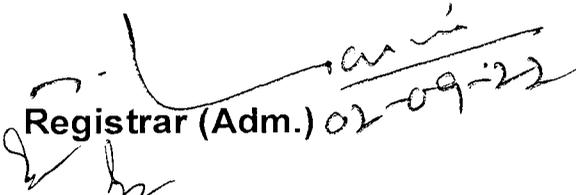
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28848-54 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Muzafer, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 11079/2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabeena Ashraf
D/O Peerzadah Mohammad Ashraf
R/O Hakripora (Newa), Kakapora, District Pulwama-192301

vide Notification No. 1213 dated 19-11-2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28855-61 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabeena Ashraf**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

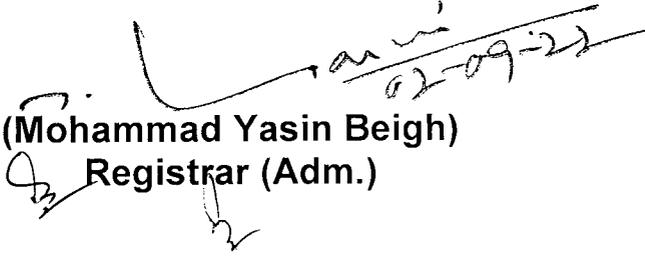
No: 1108 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Ahmad Dar
S/O Khursheed Ahmad Dar
R/O Cheramarg, Zainapora, District Shopian

vide Notification No. 1674 dated 16-03-2020 has been declared as Absolute/Final after condonation of delay.

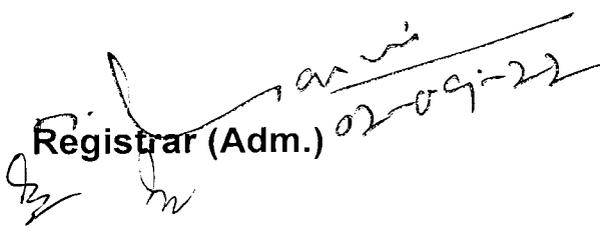
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28862-68 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

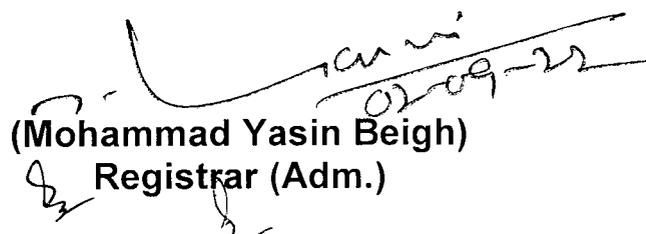
No: 1109 of 2022 /RG/LP Dated: 5.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nashi Bhasin
D/O Chaman Bhasin
R/O H.No.28, near Power House, Ward No.9, Rampur District Rajouri
A/P Plot No.115, Sector 02, SwarnVihar, Ban Talab, Jammu

vide Notification No. 1054 dated 09-01-2020 has been declared as Absolute/Final after condonation of delay.

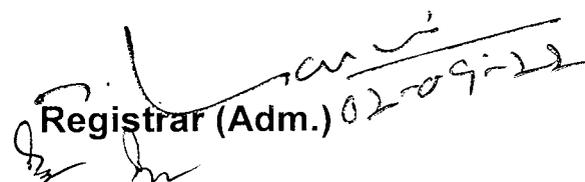
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28869-75 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nashi Bhasin, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

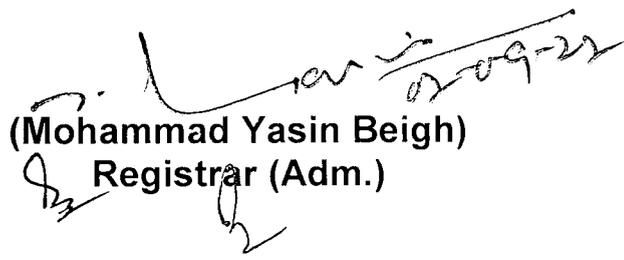
No: 11109/2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Razia Mushtaq
D/O Mushtaq Ahmad Shah
R/O Tangchatir, Shah Sultan Colony, Tehsil Kangan District Ganderbal

vide Notification No. 1139 dated 10-01-2020 has been declared as Absolute/Final after condonation of delay.

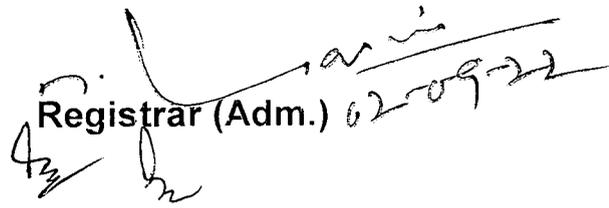
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28876-82 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razia Mushtaq**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

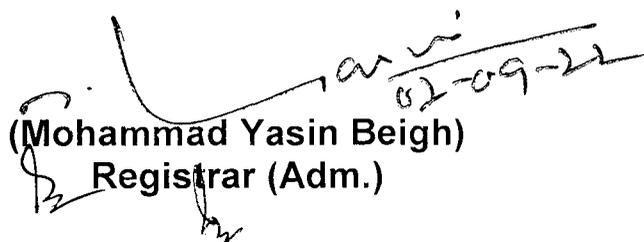
No: 1111 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhter Gul Himayun Dar
S/O Ghulam Mohammad Dar
R/O Rawalpura, L.D. Colony, Tehsil & District Srinagar

vide Notification No. 70 dated 22-10-2020 has been declared as Absolute/Final after condonation of delay.

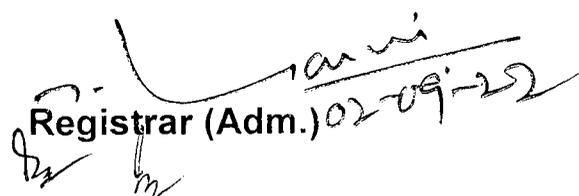
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28883-89 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhter Gul Himayun Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

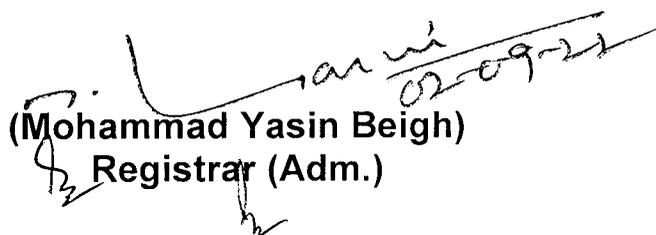
No: 1113 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarifa Rasool
D/O Ghulam Rasool Wani
R/O Shanoo, Tehsil Langate, District Kupwara
A/P Jamia Masjid Mohalla, Langate, Kupwara

vide Notification No. 1007 dated 09-01-2020 has been declared as Absolute/Final after condonation of delay.

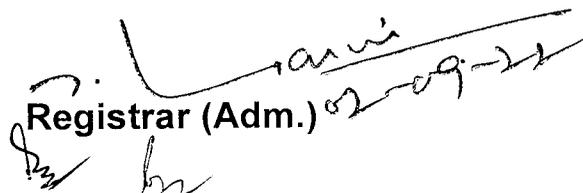
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 28999-29005 /RG/LP Dated: 5.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarifa Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1114 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aajaz Ahmad Ganai
S/O Ghulam Nabi Ganai
R/O Shangus Usmanabad, District Anantnag

vide Notification No. 412 dated 09-12-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29006-12 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aajaz Ahmad Ganai, Advocate**
.....for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

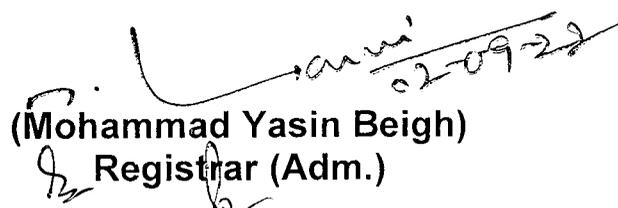
No: 1115 ab 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asiya Shaban
D/O Mohd Shaban Rather
R/O Padshahi Bagh, Noorani Colony, Tehsil South, Srinagar

vide Notification No. 761 dated 19-09-2019 has been declared as Absolute/Final after condonation of delay.

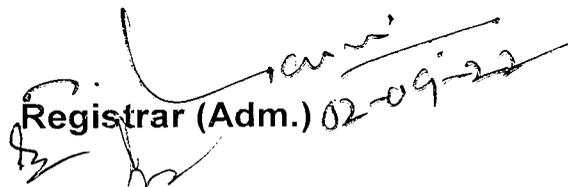
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29013-19 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asiya Shaban**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

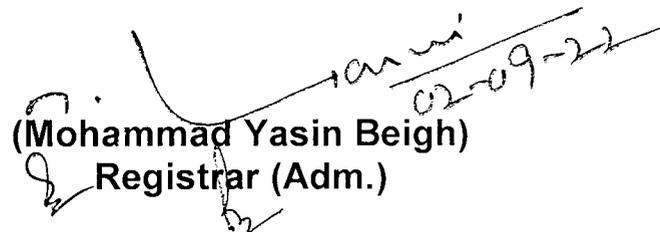
No: 1116 of 2022 /RG/LP Dated: 05 .09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kushboo Farooq
D/O Farooq Ahmad Shah
R/O Lane No.3, Umer Colony B, Lane No.3, Bismillah Colony Lal Bazar,
Tehsil Dargah, District Srinagar

vide Notification No. 450 dated 09-12-2020 has been declared as Absolute/Final after condonation of delay.

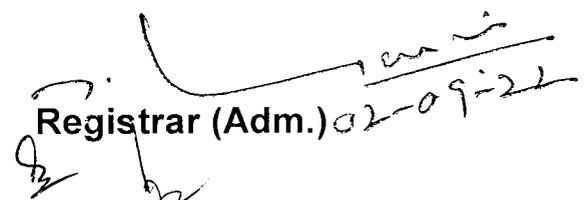
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29020-26 /RG/LP Dated: 05 .09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kushboo Farooq**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1117 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rakshanda Nabi
D/O Gh Nabi Wani
R/O Dooru Shahabad, Mohalla Arabal, Tehsil Dooru, District Anantnag

vide Notification No. 1655 dated 12-03-2020 has been declared as Absolute/Final after condonation of delay.

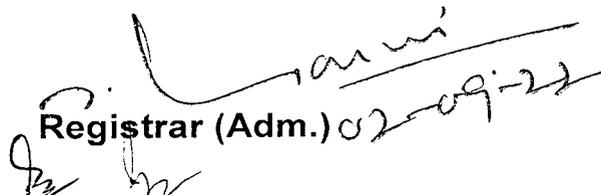
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29027-33 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakshanda Nabi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1118 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheraz Inayat Malik
S/O Shohab Inayat Malik
R/O Pazza Talab, Bahu Fort, Tehsil & District Jammu

vide Notification No. 1152 dated 10-01-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29034-40 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Inayat Malik, Advocate**
.....for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 11199/2022 - /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monila Kapahi
D/O Inderjeet Kapahi
R/O 4 A/2, Vikas Lane, Talab Tillo, District Jammu
A/P 494-A, Jullaka Mohalla, Gali Bawa Lal Mandir, Jammu

vide Notification No. 1630 dated 12-03-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29042-48 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monila Kapahi, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

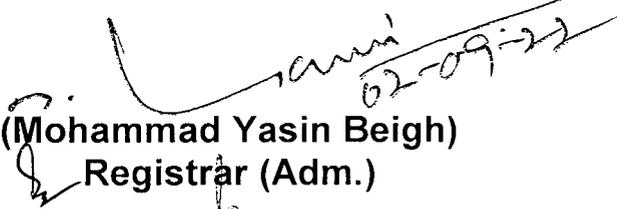
No: 1120 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wani Nawaz Ul Haq
S/O Bashir Ahmad Wani
R/O Khairpora Arin, District Bandipora

vide Notification No. 523 dated 10-07-2018 has been declared as Absolute/Final after condonation of delay.

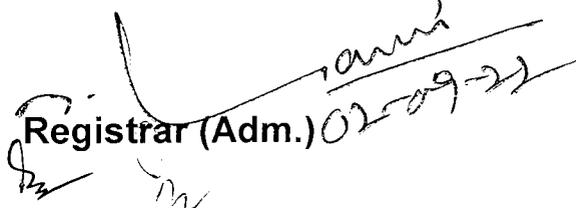
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29049-55/RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wani Nawaz Ul Haq**, Advocate
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1121 ab 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Meha Wazir
D/O Man Mohan Wazir
R/O H.No.54, Lane No. 2/A, Roop Nagar Enclave, District Jammu.

vide Notification No. 1679 dated 29-03-2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.) 02-09-22

No: 29056-62 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meha Wazir**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1122 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aqefa Sameem
D/O Gh. Mohammad Bhat
R/O Agroo Astan Mohalla, Devsar, District Kulgam

vide Notification No. 414 dated 09-12-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin Beigh
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29063-69 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aqefa Sameem, Advocate**
.....for information and necessary action.

M. Yasin Beigh
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1123 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muneebah Jan
D/O Gh. Nabi Dar
R/O Nagam, Tehsil Kokernag, District Anantnag

vide Notification No. 1745 dated 18-03-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29070-76 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muneebah Jan**, Advocate
.....for information and necessary action.

M. Yasin
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

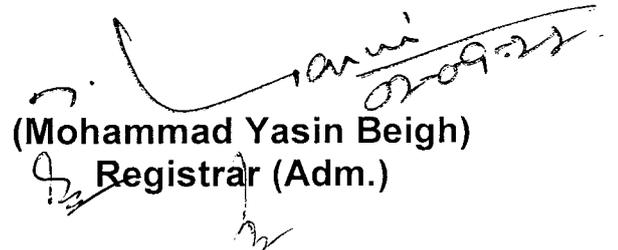
No: 1124 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Mehdi
S/O Mohd Hadi
R/O Lankerchey, Sankoo, District Kargil

vide Notification No. 802 dated 15-10-2018 has been declared as Absolute/Final after condonation of delay.

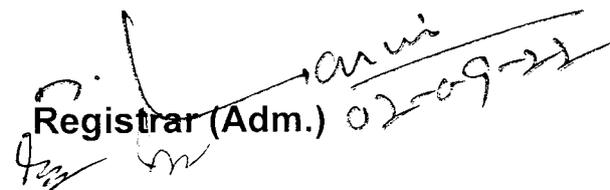
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29077-83 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Mehdi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 02-09-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1125 of 2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bandh Farhan Ayooob
S/O Bandh Mohammad Ayooob
R/O 22-A1 – Farooq Colony Rajbagh, District Srinagar

vide Notification No. 711 dated 22-11-2016 has been declared as Absolute/Final after condonation of delay.

By Order

Yasin
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29084-89 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bandh Farhan Ayooob, Advocate**
.....for information and necessary action.

Yasin
02-09-22
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1126 ab/2022 /RG/LP Dated: 05.09.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumeira Ashraf
D/O Mohammad Ashraf Shah
R/O Shalimar, Near Higher Sec School, District Srinagar

vide Notification No. 1649 dated 05-03-2018 has been declared as Absolute/Final after condonation of delay.

By Order

Yasin
02-09-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 29090-96 /RG/LP Dated: 05.09.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumeira Ashraf**, Advocate
.....for information and necessary action.

Yasin
02-09-22
Registrar (Adm.)